SHRI I. K. GUJRAL: The hon. Member is aware of the functioning of the R.M.S. Regionalisation Scheme. The scheme that we now visualised was actually continuing till 1958. In 1958, a committee was appointed which recommended at that stage that due to technical difficulties, it may be good to take it away from P & T and entrust it to the R.M.S. But now there is a re-thinking on the problem. I think some of the points the hon. Member has raised are being considered.

SHRI D. THENGARI. The hon. Minister has admitted that this office is not functioning efficiently. What are the factors responsible for the inefficient functioning of this office and which officials are responsible for it?

SHRI I. K. GUJRAL: Sir, the hon. Member has not followed me properly. It is not due to the personnel factor at all. It is not due to inefficiency of individuals. Certain schemes when they start functioning exhibit their own deficiencies. One of the deficiencies of this scheme is that the area becomes too large and too many circles come under one regional directorate and co-ordination becomes inefficient. Secondly, there is also the difficulty that the Regional Director, in addition to his technical work, has also to look after the personnel matters which should be looked after by the P.M.G. Therefore, all these factors are being kept in view and the scheme is being reconsidered.

MR. CHAIRMAN: Next question.

दिल्ली के पुलिस कर्मचारियों की मांगे

*381. श्री निरंजन वर्मा† :
दिवान चमन लाल :
श्री दत्तोपन्त ठेंगड़ी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 14 अप्रैल से 20 अप्रैल, 1967 तक दिल्ली पुलिस आन्दोलन के सिलसिले में कुल कितने पुलिस कर्मचारियों को गिरफ्तार किया गया ;

(ख) आन्दोलन के दौरान पुलिस कर्मचारियों ने किस प्रकार की मांगें रखीं ; और

(ग) क्या सरकार ने आन्दोलन के फलस्वरूप पुलिस कर्मचारियों की आवास तथा अन्य समस्याओं को हल करने के लिए कोई कदम उठाये; यदि हां, तो उनका ब्यौरा क्या है ?

‡[DEMANDS OF DELHI POLICEMEN

*381. SHRI NIRANJAN VARMA†:
DIWAN CHAMAN LALL:
SHRI D. THENGARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of policemen arrested in connection with the Delhi Police agitation during the period from the 14th April to 20th April, 1967;

(b) the nature of the demands made by the policemen during the agitation; and

(c) whether Government took certain steps consequent to the agitation to solve the housing and other problems of the policemen; if so, the details thereof?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) 1010 ।

(ख) 14 अप्रैल, 1967 को आन्दोलन के दौरान पुलिस वालो की माग उस तिथि को पदच्युत पुलिस कर्मचारियों को दोबारा काम पर लगाये जाने के बारे में थी ।

†The question was actually asked on the floor of the House by Shri Niranjan Varma

‡[ ] English translation.

(ग) दिल्ली पुलिस के कर्मचारियों की उचित शिकायतों के निवारण के लिए बहुत से उपाय अक्तूबर, 1966 से ही किये गये थे। दिल्ली पुलिस के अराजपत्रित कर्मचारियों की सेवा की शर्तों, कार्य तथा रहन-सहन की परिस्थितियों की जांच करके सिफारिशें देने के लिए नवम्बर, 1966 में एक जाच आयोग नियुक्त किया गया था। अप्रैल, 1967 में आयोग द्वारा एक अंतरिम प्रतिवेदन दिया गया जो सरकार के पास विचाराधीन है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 1010.

(b) The demand of the policemen during the agitation on 14th April, 1967 was for the reinstatement of the policemen who were dismissed on that date.

(c) A number of measures for redressing the legitimate grievances of members of the Delhi Police Force were taken in hand as early as October 1966. A Commission of Inquiry was appointed in November 1966 to enquire into and make recommendations on the conditions of service, work and living of the non-gazetted members of the Delhi Police Force An interim report was submitted by the Commission in April 1967 which is under the consideration of Government.]

श्री निरंजन वर्मा इस आन्दोलन के पश्चात् पुलिस की शिकायतो की ओर कोई ध्यान दिया गया या नही ? यह तो पहला सवाल है और दूसरा यह है कि अभी तक कितने पुलिस कान्स्टेबुल जेलों मे है और कितने जमानत पर मुक्त हो चुके हैं और कितने ऐसे व्यक्ति हैं जो जमानत नही दे सके ?

†[ ] English translation.

श्री विद्याचरण शुक्ल : जैसा मैंने बतलाया कि इस आन्दोलन के पहले ही हमने उनकी शिकायतों की ओर ध्यान दिया था और उनकी शिकायतों को दूर करने के लिए जो कुछ हो सकता था, उसके लिए कार्यवाही शुरू कर दी थी। इस वक्त अभी बहुत से पुलिस कर्मचारी जेलों मे है। उनमे से कुछ की जमानत हो चुकी है और मैं समझता हूं कि करीब 150 या 175 जमानत पर रिहा किये जा चुके है और बाकी जो केसेज है वे अदालत में चल रहे है।

श्री निरंजन वर्मा . मेरे प्रश्न का उत्तर नही आया। मेरा प्रश्न यह था कि ऐसे कितने व्यक्ति है जिनकी जमानत हो चुकी है परन्तु वे जमानत नही दे सके ?

श्री विद्याचरण शुक्ल : इस आन्दोलन मे 1010 आदमी पकड़े गये थे और उनमें से 50 को डिसचार्ज कर दिया गया था और 987 के खिलाफ चालान पेश किये गये है तथा इसमें से 271 पुलिसवालों को जमानत पर रिहा किया गया है।

श्री निरंजन वर्मा : मेरा उत्तर अभी भी नही आया। मेरा प्रश्न यह था कि जिन लोगों की जमानत हो चुकी है लेकिन वे जमानत नही दे सके है क्या वे अभी तक जेलों मे है ?

श्री विद्याचरण शुक्ल . इसकी सूचना मेरे पास इस समय नही है। जब आप इसका नोटिस देंगे तो मै सूचना दे सकूंगा।

श्री निरंजन वर्मा : पुलिस वालो के घरों मे काम करने वाला कोई आदमी नही है, केवल स्त्रियां ही है, तो उनके लिए शासन

ने कोई योजना बनाई है ताकि उनके घर में भोजन आदि का प्रबन्ध हो सके ?

श्री विद्याचरण शुक्ल : नियमों के अनुसार उनको ससपेंशन एलाउन्स दिया जाना चाहिए और हम उन्हीं नियमों का पालन कर रहें हैं और उन्हें ससपेंशन एलाउन्स दिया जाता है ।

श्री निरंजन वर्मा : उनके केसेज के बारे में सहानुभूतिपूर्वक विचार करने की शासन की कोई योजना है और उन पर जो मुकदमे चल रहे हैं उनको भी उठाने की कोई योजना है या नहीं ?

श्री विद्याचरण शुक्ल : जी नहीं, जहां तक अनुशासनहीनता का सम्बन्ध है, उसमें कोई सहानुभूति का प्रश्न नहीं उठता है ।

DIWAN CHAMAN LALL: May I ask my hon. friend as to when the policemen submitted their demands and why the Home Ministry was not capable of dealing with these demands efficiently and expeditiously rather than referring the demands to a Commission?

SHRI VIDYA CHARAN SHUKLA: This is the usual practice. Whenever there are certain demands and the administration thinks that they should be gone into thoroughly, commissions are appointed. Police Commissions have been appointed from time to time to streamline Police Administration and to promote their welfare. The same thing was done here. It was not a question of their demands; it was a question of indiscipline which was bred by political considerations. That is why the whole trouble arose.

DIWAN CHAMAN LALL: I would like to ask my hon. friend when he says that it is not a question of demand but a question of discipline, may I ask him whether it is a fact that when these particular demands were made by the police, they did take a long time to consider these demands until there was a blow-up? May I request him to give us all the information at his disposal in regard to this particular matter?

SHRI Y. B. CHAVAN: The question is that the demands were not such that they could be immediately dealt with. They were growing gradually. He is aware that it is a collective force. The problems relating to service conditions, housing conditions and other conditions were naturally accumulating for some time and we ourselves took notice of them even before they were put in the form of a demand and we attended to them but there were some demands which had to be considered by an expert body because the organisation has to be possibly changed somewhat and if it is to be done and if a police organisation in a city like Delhi, which is the metropolitan city of India, has to change, one has to compare with the conditions in other metropolitan cities and the resources in the country. Therefore this Police Commission was appointed but even before the appointment of the Police Commission, particularly the question of housing is a very vast question. I must say that it remained unattended for years and that deficiency I confess. As a first step—I know it is not a sufficient step—but the first step was taken of granting Rs. 50 lakhs. Then there were other questions about winter uniforms, mosquito nets and allowances for overtime work, etc. They were immediately attended to. For that matter we did not depend on the Khosla Commission's report. What we could attend to, we certainly attended and we did attend to them and certain matters which needed further study and examination were referred to the Commission. I hope I have given the necessary information.

SHRI D. THENGARI: We want to know specifically what exactly has been done by the Government subsequent to the withdrawal of the agitation? Even the Khosla Commission's

recommendations are there. What has been done about them? Have any decisions been taken to implement them subsequent to the withdrawal of the agitation?

SHRI Y. B. CHAVAN: I do not know whether the agitation was withdrawn. If he has information, I do not know. It possibly died a natural death. The interim report has been received by the Government and we have told on the floor of this House that that report is under examination in consultation with the Finance Ministry.

SHRI ARJUN ARORA: About 1,000 persons were arrested. From the reply of the Minister of State it appears that a majority of them are still in prison and all that the prosecution has done is to file the challans. May I know if the Ministry has taken any steps to ensure that speedy trial of those who are put to trial becomes the rule particularly in this case where about 700 people are still in prison, others are on bail, and about 1000 are suspended? Has the trial begun and, if not, why not? Who has been asking for the postponement? Is it the policemen or the prosecution?

SHRI VIDYA CHARAN SHUKLA: The trial has begun and we took all the steps necessary expeditiously. Special courts were put up and trials have taken place in the jail premises so that it could be done quickly. Actually some delay has occurred because some policemen chose to put in transfer applications. As far as we are concerned, we are anxious that this should be gone through as quickly as possible.

श्री राजनारायण : क्या सरकार को इस बात की जानकारी है कि 7 जून को 92 पुलिस कर्मचारी रात को जेल से छोड़े गये, उनमे से एक कर्मचारी का नाम रतन लाल था जो जेल के अस्पताल मे भर्ती था, उसकी तबीयत खराब थी, वह उस दिन जेल से बाहर आना नही चाहता था, जबरदस्ती उसको जेल से बाहर निकाला गया और जब वह अपने गाव रात ही को जा रहा था तो रास्ते ही में उसकी मृत्यु हो गई। उसके विरोध मे जेल के तमाम पुलिस बंदियो ने सरकार को एक स्मृतिपत्र दे कर कहा है कि यदि इसकी समुचित कार्यवाही नही हुई और जिन लोगों ने यह जानते हुए कि अगर इसको निकाला जायगा तो यह मर सकता है, उसको बलपूर्वक निकाला, उनके खिलाफ उचित कार्यवाही नही की जायगी तो इतवार को 24 घंटे की भूख हड़ताल तमाम सैनिक बन्दी जेल मे करेंगे, क्या इस बात की जानकारी सरकार को है ?

श्री विद्याचरण शुक्ल : सभापति महोदय, मै यह कहना चाहता हू कि किसी व्यक्ति को जबरदस्ती जेल से बाहर नही निकाला गया और इस तरह की उन्होंने कोई वार्निग दी है या नही, इसके बारे मे मेरे पास कोई सूचना नही है।

श्री राजनारायण : श्रीमन्, अगर किसी ने हमारी ज़मानत ली हो तो हम को कोई ज़बरदस्ती जेल से नही निकाल सकता है। मगर जो कमजोर होते हैं उनको निकाल दिया जाता है . . .

एक माननीय सदस्य : आप को निकाल सकते हैं।

श्री राजनारायण हम को ज़मानत पर नही निकाल सकते हैं। मेरा कहना यह है कि वहा के सैनिक बन्दी कहते थे कि उसकी तबियत खराब है, अगर उसको ऐसी रात्रि की बेला मे निकाला जायगा तो हो सकता है कि उसकी मृत्यु हो जाय। उसका नाम रतन लाल है। मगर वह घर जाता है और रास्ते ही में मर जाता है। मुझे निजी जानकारी है कि उसके विरोध में जेल के तमाम सैनिक बदियो ने 24 घंटे की भूख हड़ताल की नोटिस सरकार को दी। तो क्या सरकार को उस नोटिस की जानकारी है या नही और क्या सरकार इस बारे मे जानकारी करायेगी या नही कि वह बन्दी

जेल से निकाले जाने के बाद मरा या नहीं, मैं इसके बारे मे स्पष्ट जानना चाहता हूं ।

SHRI VIDYA CHARAN SHUKLA I have already said that there was no intention of pushing anybody out It is possible that out of the people who were released some of them might not be keeping good health and one of them might have died but I have said that if notice is given I shall find out whether such a warning was given by the prisoners in jail that if an enquiry was not made, they would go on hunger-strike I will collect that information and place it before the House

श्रीमती विद्यावती चतुर्वेदी अभी माननीय मंत्री महोदय ने अपने जवाब मे कहा कि एक समिति की रिपोर्ट हमारे पास आई है और वह हमारे विचाराधीन है । तो क्या मै जान सकूगी कि उस समिति ने क्या रिपोर्ट दी है और उस पर निर्णय आप कब तक लेने वाले हैं ?

श्री विद्याचरण शुक्ल : पुलिस आयोग की जो रिपोर्ट है वह जब तक विचाराधीन है, उसके बारे मे कुछ कहना उचित नही होगा । हम लोग इस बात का प्रयत्न कर रहे है कि जल्दी से जल्दी हम उस पर कुछ निर्णय ले सके ।

SHRI B K. P. SINHA: Apropos sending Ratanlal, a prisoner, who died, may I know if the hon. Minister is aware that as soon as a release order is received by the jail authorities they have to release the prisoner because if they retained him in jail, they would be guilty of wrongful confinement? That is the position in law. He cannot be retained even for a moment after the release order is received.

श्री राजनारायण : श्री ब्रजकिशोर प्रसाद सिंह को यह मालूम होना चाहिए कि जमानत होने के बाद यह आवश्यक नही है कि जेल से निकाल दिया जाय । ऐसे कितने दिन हम जल मे रहे है ।

SHRI K DAMODARAN: Is it a fact that there was not a single theft in Delhi between 14th April and 20th April when the policemen were on strike and, if so, is it not necessary to accept one of the alternatives of either to accepting the demands of the policemen quickly and making them happy or allow them to go on an indefinite and unending strike so that the people of Delhi have no fear of thefts?

(No reply)

श्री जगत नारायण . मै वजीर साहब से यह पूछना चाहता हू कि उन्होने यह कहा कि अभी बहुत से जो पुलिस के सिपाही है वे जेल मे हैं और वे रिहा नही हुए है जमानत पर, तो क्या उन्होने काग्रेस सत्याग्रहियो की तरह जमानत पर न रिहा होने का फैसला किया हुआ है या उनको ज़ामिन नही मिल रहे हैं । दूसरा क्वेश्चन यह है कि क्या यह सही है कि जो सिपाही जेल मे है उनकी फमिलीज को पुलिस क्वार्टर्स मे से निकाल दिया गया है और अगर ऐसा है तो कितनो को निकाला गया है और क्यों निकाला गया है ।

श्री विद्याचरण शुक्ल जहा तक पहले प्रश्न का सवाल है, जितने लोगो ने जमानत के लिए दरखास्ते दी हैं उनके ऊपर अदालतो में कार्यवाही हो रही है । जैसे ही अदालत की आज्ञा मिलती है छोडने के बारे मे या न छोड़ने के बारे में, हम उसका नियमानुसार पालन करते हैं ।

जहा तक पुलिस कर्मचारियो के परिवारों को बैरक से निकलने का सवाल है, जो लोग आज तक पुलिस की नौकरी मे है—वे गिरफ्तार हो या नही—उनकी फैमिलीज़ को बैरक से निकालने का सवाल नही उठता ।